Government of Goa, Daman and Diu Local Self Government Department

Notification

LSG/MUN/3182/68-D

In exercise of the powers conferred by sub-section (3) of Section 1 of the Goa, Daman and Diu Municipalities Act, 1968 (No.7 of 1969) the Government of Goa, Daman and Diu hereby appoints the**31st day of March**, **1970**, as the date on which the provisions of **Sections 4 to 41 of Chapter II and Section 71 of Chapter IV** of the said Act shall come into force in the Union Territory of Goa, Daman and Diu.

By order and in the name of the Administrator of Goa, Daman and Diu.

A. N. Dixit, Secretary to the Government of Goa, Daman and Diu, Department of Local Self Government.

Panaji, 30th March, 1970.

(Published in the Government Gazette Series-I No. 52 dated 30-3-1970)

No.10/64/99-DMA (1)/1704 Government of Goa, Directorate of Municipal Admn., Collectorate Building, Ground Floor, Panaji. Dated: 11th October, 1999

Notification

In exercise of the powers conferred by clause (b) of the proviso to sub-section (3) of **section 89** of the Goa Municipalities Act, 1968 (Act 7 of 1969) (hereinafter called the "said Act"), the Government of Goa hereby notifies Rs. 20,000/-, as the amount for the purpose of said clause (b) of proviso to sub-section (3) of section 89 of the said Act.

By order and in the name of the Governor of Goa,

K. N.S. Nair Director of Municipal Administration & Ex-Officio Joint Secretary to the Government of Goa.

(Published in the Official Gazette Series-II No.... dated)

No.10/64/99-DMA (1)/1705 Government of Goa, Directorate of Municipal Admn., Collectorate Building, Ground Floor, Panaji. Dated: 11th October, 1999

Notification

In exercise of the powers conferred by sub-section (6) of **section 89** of the Goa Municipalities Act, 1968 (Act 7of 1969) (hereinafter called the "said Act"), the Government of Goa hereby notifies Rs. 50,000/-, as the amount for the purpose of said sub-section (6) of section 89 of the said Act.

By order and in the name of the Governor of Goa,

K. N.S. Nair Director of Municipal Administration & Ex-Officio Joint Secretary to the Government of Goa.

(Published in the Official Gazette Series-II No.... dated)

No.10/64/99-DMA (1)/1706 Government of Goa, Directorate of Municipal Admn., Collectorate Building, Ground Floor, Panaji. Dated: 11th October, 1999

Notification

In exercise of the powers conferred by clause (c) of sub-section (2) of **section 89** of the Goa Municipalities Act, 1968 (Act 7 of 1969) (hereinafter called the "said Act"), the Government of Goa hereby notifies Rs. 15,000/-, Rs. 10,000/- and Rs. 5,000/- as the amount of expenditure for "A" class, "B" class and "C" class Municipal Councils respectively, for the purpose of the said clause (c) of sub- section (2) of section 89 of the said Act.

By order and in the name of the Governor of Goa,

K. N.S. Nair Director of Municipal Administration & Ex-Officio Joint Secretary to the Government of Goa.

(Published in the Official Gazette Series-II No.... dated.....)

No. 2/8/99-DM/Vol.V/650UDD/224 Government of Goa Directorate of Municipal Admn., Collectorate Building, Ground Floor, Panaji.

Dated:- 12th July, 2000

To, The Chief Officer, Mormugao Municipal Council, Vasco-da-Gama.

Sub: Regarding transfer of immovable properties

Sir,

With reference to the above subject, I am directed to inform you that as per the amended rule 5 of the (Transfer of Immovable Property) Rules, 1970, the Council may, for reasons to be recorded in writing and subject to the prior approval of the Director, transfer such immovable property without holding public auction by fixing a reasonable monthly rent which shall be payable during the whole term of the lease in case of transfer on lease. In case physical possession of an immovable property of the Council with the direct or indirect consent of the concerned lessee (including former lessee of the Council whose lease period stands expired but the immovable property has not been handed over to the Council) makes an application towards transferring it in his name by substantiating his possession to the satisfaction of the Council and is also willing to pay, besides the monthly rent which shall not be less than such rate of rental over the existing rent as decided by the Director, such transfer fee as may be fixed by the Council in pursuance of guidelines as laid down by it with the approval of the Government which shall be based on the location and area of the property sought to be transferred.

The following criteria has been approved by the Government to determine the transfer fees:

1. Present market value of the land.

2. Present cost of construction.

The transfer fees may be fixed as 25% of the above combined value.

The Councils may therefore determine the transfer fees based on the above guidelines and submit the proposal for approval.

Yours Faithfully

M. F.Tendulkar Additional Director of Municipal Administration.

-5-

GOVERNMENT OF GOA

Local Administration and Welfare Department

Notification

3-11-73-LSG(GEN)

 Whereas the Government has decided to
 local
 areas
 comprising

 Village Panchayat
 _________and Satari as Municipal areas

 for the
 _______Goa
 , Daman
 and Diu

 MunicipalitiesAct, 1968 (Act No. 7 of 1969) (hereinafter called as the "said Act");

And whereas in pursuance of sub-section (3) of section 3 of the said Act, before declaring any local areas to be municipal areas, a Notification thereof is required to be publish in the Official Gazette, in terms of sub-section (3) of section 3 of the said Act, for information of general public and Notice is hereby given that the proposed Notification will be taken into consideration after the expiry of two months from the date of the publication of the proclamation in the Official Gazette.

Any person who has any suggestion or objection to make on the said Notification may forward the same to the Secretary, Local Administration & Welfare Department, Government of Goa, Daman and Diu, Secretariat, Panaji, before the expiry of two months from the date of publication of this Notification in the Official Gazette.

By order and in the name of the Lt. Governor of Goa, Daman and Diu.

Alexander Pereira, Under Secretary (Revenue)

Panaji, 23rd July, 1980

(Publish in the Official Gazette Series I No. 18 dated 31-7-1980)

Public Works and Urban Development Department,

Notification 3/52/83-LAWD

Whereas the Government of Goa, Daman and Diu has reviewed the classification of the municipal areas after the census of 1981;

And whereas the Government' is of the opinion that it is necessary to reclassify certain municipal areas.

Now, therefore in exercise of the powers conferred by sub-section (5) of section ,4 of the Goa, 3/52/-3- LAWD Daman andDiuMunicipalities Act, 1968 (7 of 1969). the Government ofGoa, Daman and Diu hereby by amends the Schedule 'I' to the said Act as follows; namely;-

For Schedule I to the said Act, the following schedule shall be substituted, namely:-

"SCHEDULE I"

Sr. District Name of the Municipal Council Classification Name of the existing Municipal Council or Municipal Committee No of Municipal area 2 3 4 5 1 Camara Municipal de Goa 1 Goa Panaji Municipal Council B Margao Municipal Council Camara Municipal de Salcete 2 Goa A 3 Goa Mormugao Municipal Council В Camara Municipal de Bardez 4 Mapusa Municipal Council Camara Municipal de Mormugao Goa A 5 Daman Daman Municipal Council В Camara Municipal de Daman Camara Municipal de Ponda Ponda Municipal Council В 6 Goa **Bicholim Municipal Council** С Camara Municipal de Bicholim 7 Goa 8 Goa Quepem Municipal Council С Camara Municipal de Quepem 9 С Camara Municipal de Sanguem Goa Sanguem Municipal Council 10 Canacona Municipal Council В Camara Municipal de Canacona Goa Diu Diu Municipal Council В Diu Municipal de Diu 11

(See section 4 and 330)

By order and in the name of the Lt. Governor of Goa, Daman and Diu. V. Pimenta, Under Secretary (P.W. &U.D.).

Panaji, 5th March, 1985.

(Publish in the Official Series I No. 48 dated 5-3-1985)

Public Works and Urban Development Department Notification 3/62/81-LAWD

In exercise of the powers conferred by sub-section (5) of Section 72 of the Goa, Daman and Diu Municipalities Act, 1968 (7 of 1969), the Government of Goa, Daman and Diu hereby constitutes in respect Of all Municipal Councils, common cadres of following officers, namely:-

| Sr. No. | Designation of post | Sr. No. | Designation of post |
|---------|----------------------------|---------|--|
| 1 | Head Clerk | 16 | Assist. Mechanic |
| 2 | U.D.C. | 17 | Mechanic |
| 3 | L.D.C. | 18 | Store Keeper |
| 4 | Junior Steno | 19 | Sr. Supervisor |
| 5 | Attendant | 20 | Accts;/Taxation Officer |
| 6 | Mason | 21 | Accounts Clerk/ Treasurer/Cashier |
| 7 | Plumber | 22 | Librarian |
| 8 | Driver | 23 | Market/Mun. Inspector |
| 9 | Carpenter | 24 | Accountant (not borne from the cadre of Directorate of |
| | | | Accounts) |
| 10 | Painter | | |
| 11 | Translator-cum - Archivist | | |
| 12 | Draftsman | | |
| 13 | Electrician | | |
| 14 | Site Supervisor | | |
| 15 | Asst. Municipal Inspector | | |

By order and in the name of the Administrator of Goa, Daman and Diu;

A. V. Pimenta, Under Secretary (P.W. & U,D.)

Panaji, 18th March, 1985.

(Publish in the Official Gazette Series I No. 52 dated 28-3-1985)

Department of Urban Development

Notification

3-52-83-LAWD(Quepem)-9

Whereas, the Government of Goa (hereinafter called "the Government"), had notified its intention to alter thelimits of the municipal area of the Quepem Municipal Council (hereinafter called "said municipalarea"), under clause (a) of sub-section (1) of section 6 of the Goa, Daman and Diu Municipalities Act,1968 (Act 7 of 1969) (hereinafter called the "said Act"), vide Proclamation of. even number dated the 8th February, 1988, published in the Official Gazette No. 46, Series III, dated the 11th February, 1988 inviting objections or suggestions to the said proposal within two months from the date of the publication of the Proclamation in the Official Gazette;

And whereas after considering the objections, the Government has decided to alter the limits of the municipal area .

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of section 6 of the said Act, the Government hereby alters the limits of the municipal area specified in column 1 of the Schedule hereto by including therein the local area: specified in column 2 of the said Schedule,

| Designation of the municipal area | Particulars of local areas included in the Municipal area | Boundaries of the municipal area after inclusion of the area Specified in column 2 |
|-----------------------------------|--|--|
| 1 | 2 | 3 |
| Quepem Municipal Council | Ward Nos. 2, 3 and5 of Deao Village Panchayat. Ward No.4 of Sirvoi Village Panchayat. | As per Plan at Annexure 9 |

SCHEDULE

By order and in the name of the Govern0r of Goa.

D. V. Sathe, Under Secretary to the Government of Goa (UD)

Panaji, 19th October, 1988.

(Publish in the Official Gazette Series I No. 30 (Extraordinary) dated 27-10-1988)

GOVERNMENT OF GOA Department of Urban Development Notification 3-52/83-LAWD (<u>Curchorem</u>)-16 Cacora

Whereas the Government of Goa under its Notification No. 3-52-83-LAWD(Cuncolim)-17 dated 25-5-1987 published in the Extraordinary Official Gazette, Series I, No.8 dated 25th May, 1987, has reviewed the classification of the municipal area after the census of 1981;

And whereas the Government of Goa vide notification No; 3-52-83-LAWD (<u>Curchorem</u>) - 16 dated

Cacora

declared the Curchorem and Cacora Village Panchayats as(<u>Curchorem</u>) Municipal area Cacora

Now, therefore, in exercise or the powers conferred by sub-section (4) of Section 4 of the Goa, Daman and Diu Municipalities Act, 1968 (Act 7 of 1969) (hereinafter called the "Said Act"), the Government of Goa hereby amends the Schedule 'I' appended to the said Act as follows namely:-

For Schedule Ito the said Act, the following shall be substituted, namely;-

| Sr. | District | Name of the Municipal Council | Classification | Classification of Municipal Council |
|-----|----------|-------------------------------|----------------|-------------------------------------|
| No | | - | of Municipal | or Municipal Committee |
| | | | area | |
| 1 | 2 | 3 | 4 | 5 |
| 1 | Goa | Panaji Municipal Council | В | Panaji Municipal Council |
| 2 | Goa | Margao Municipal Council | А | Margao Municipal Council |
| 3 | Goa | Mormugao Municipal Council | А | Mormugao Municipal Council |
| 4 | Goa | Mapusa Municipal Council | В | Mapusa Municipal Council |
| 5 | Daman | Daman Municipal Council | В | Daman Municipal Council |
| 6 | Goa | Ponda Municipal Council | В | Ponda Municipal Council |
| 7 | Goa | Bicholim Municipal Council | В | Bicholim Municipal Council |
| 8 | Goa | Quepem Municipal Council | С | Quepem Municipal Council |
| 9 | Goa | Sanguem Municipal Council | С | Sanguem Municipal Council |
| 10 | Goa | Canacona Municipal Council | С | Canacona Municipal Council |
| 11 | Goa | Diu Municipal Council | В | Diu Municipal Council |
| 12 | Goa | Cuncolim Municipal Council | В | Cuncolim Municipal Council |
| 13 | Goa | Curchorem Municipal Council | В | Curchorem Municipal Council |
| | | Cacora | | Cacora |

"SCHEDULE I"

By order and in the name of the Governor of Goa.

D. V. Sathe ,Under Secretary to, the Government of Goa, U.D.

Panaji, 20th May, 1988

(Publish in the Official Gazette Series I No. 7 (Extrordinary-4) dated 23-5-1988)

3-52/83-LA WD (Pernem) -12

Whereas the Government of Goa under its Notification No. 3/52/83-LAWD Curchorem-16 dated Cacora

20-5-1988 published in the Extraordinary Official Gazette, Series I, No.7 dated 23rd May, 1988, has reviewed the classification of the municipal area after the census of 1981;

And whereas the Government of Goa vide Notification No. 3-52-83; LA WD (Pernem) -12 dated 11th April, 1989 declared the Pernem Village Panchayat as Pernem Municipal area.

Now, therefore, in exercise of the powers conferred by sub-section (4) of section 4 of the Goa, Daman and Diu Municipalities Act, 1968 (Act 7 of 1969) (hereinafter called the "said Act"), the Government of Goa hereby amends the Schedule 'I' appended to the said Act as follows, namely:-

In Schedule I to the said Act, after Serial No. 13, the following entries shall be inserted, namely:-

"14. Goa Pernem Municipal Council C Pernem Municipal Council".

By order and in the name of the Governor of Goa.

D.V. Sathe, Under Secretary to the Government of Goa (U.D)

Panaji, 11th April, 1989.

(Publish in the Official Gazette Series I No. 1 (Extraordinary-2) dated 11-4-1989)

GOVERNMENT OF GOA

Department of Urban Development

Notification

No. 3-52-83- LAWD(Pernem)-12

Whereas vide Government Notification No. 3-52/83-LA WD(Pernem)-12 dated 11-4-1989 under sub- section (1) of section 3 of the Goa, Daman and Diu Municipalities Act, 1968 (Act 7 of 1969) (hereinafter called "the said Act"), the Government of Goa (hereinafter called "the Government") have declared the Pernem Village Panchayat as Pernem Municipal area.

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 325 of the said Act, the Government hereby:-

(1) transfers in whole, the assets, rights and liabilities of the then existing local authority (including the rights and liabilities under any agreement or contract made by it), to the Pernem Municipal Council;

(2) transfers all the proceedings pending before the them existing local authority or any authority or officer subordinate to it to the Pernem Municipal Council;

(3) re-employs the employees of the then existing local authority on the same terms and conditions as- were applicable to them prior to their transfer to the Pernem Municipal Council;

(4) directs the continuance of all or any appointments, notifications, notices, taxes, orders, schemes, licences, permissions, rules, bye-laws, regulations or forms made, issued, imposed or granted by the then local authority until such time they are superseded or modified under the said Act;

(5) directs the continuance within the area of an existing local authority of all or any budget estimates, assessments, assessment lists, valuations, measurements or divisions made or authenticated by, or in respect of, such existing local authority and in force within Its area Immediately before the specified day, until superseded or modified under the relevant law.

By order and in the name of the Governor of Goa.

D. V. Bathe, Under Secretary to the Government of Goa (U. D.).

Panaji, 11th April, 1989.

(Publish in the Official Gazette Series I No. 1 (Extraordinary-2) dated 11-4-1989)

3-52/83-LAWD(Pernem)-12

Whereas. the Government of Goa had announced its intention to declare the local area of Village Panchayat of Pernem as Pernem Municipal area as required under subsection, (3) of section 3 of the Goa, Daman and Diu Municipalities Act, 1968 (Act 7 of 1969) (hereinafter called the "said Act"), vide Proclamation of even number dated the 17th February, 1987, published in the Official Gazette No. 20, Series III, dated the 17th August, 1987 and also in newspaper namely Gomantak dated 26th August, 1987 inviting objections or suggestions to the said proposal within two months from the date of the publication of the Proclamation in the Official Gazette;

And whereas the said Official Gazette were made available to the public on 17-8-1987.

And whereas after considering the objections, the Government have decided to declare the local area of the Village Panchayat of Pernem as Pernem Municipal Council.

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 3 of the said Act, the Government of Goa hereby declares the local area specified in column 10f the Schedule appended hereto as Pernem Municipal area.

| Designation present local as | | Designation of Municipal' area intended to be constituted | | area intended to be |
|---------------------------------|---------|---|--------------------|---------------------|
| 1 | | 2 | 3 | 4 |
| 1.Pernem | Village | Pernem Municipal Council | 1. Whole of Pernem | As per Annexure - |
| Panchayat | - | | Town | 12 |

SCHEDULE

By order and in the name of the Governor of Goa.

D. V. Sathe, Under Secretary to the Government of Goa (U. D.).

Panaji, 11th April, 1989.

(Publish in the Official Gazette Series I No. 1 (Extraordinary-2) dated 11-4-1989)

GOVERNMENT OF GOA DAMAN AND DIU

Public, Works and Urban Development Department

Notification

No. 3/52/83-LAWD(Panaji)-1

Whereas the intention of the Government to alter thelimits of the, municipal area of Panaji with a view toinclude therein certain areas was notified in the Proclamation No.3-52-83-LAWD/Panaji(1) dated the 17th January, 1984published in the Official Gazette No.43, Series II, dated the 27th January, 1984.

Andwhereas after considering the objections received from the various Village Panchayats and individuals concerned, the Government has decided not to alter the limits of the municipal area of Panaji.

Now, therefore, in exercise of the powers conferred bysub-section, (1) of section 3 of the Goa, Daman and Diu, Municipalities Act; 1968 (7 of 1969), the Government herebydeclares that the local area which has been notified to be the municipal area of Panaji vide Notification No. LSG/MUN/3182/68-E dated 31-3-1970shall continue to remain in the municipal area of Panaji.

By order and in the name of the Administrator, of Goa Daman and Diu.

A. V. Pimenta, Under, Secretary (PW&UD).

Panaji, 2nd March, 1985.

No. 3/52/83-LAWD(Mapusa)-2

Whereas the intention of the Government to alter the limits, of the municipal area of Mapusa with a view toinclude therein certain areas was notified in the, ProclamationNo. 3-5-H-3-LAWD/Mapusa(2) dated the 17th January, 1984published, in the Official Gazette *No.* 43, Series III dated the 27th January, 1984;

And whereas after considering the objections received from the various Village Panchayats and individuals concerned, the Government has decided not to alter the limits of the Municipal area of Mapusa.

Now, therefore, in exercise of the powers conferred by sub-section(1) of section 3 of the Goa, Daman and Diu;

Municipalities Act; 1968 (7 of 1969), the Government herebydeclare that the local area which has been notified to be in Municipal area of Mapusa vide Notification No. LSG/MUN/3182/68-E dated 31-3-1970 shall toremain as the municipal area of Mapusa.

By order and in the name of the Administrator of the Goa, Daman and Diu.

A. V. Pimenta, Secretary (PW&UD).

Panaji 2nd March, 1985.

No.3/52/83-LAWD(Margao)-3

Whereas the intention of the Government to alter thelimits of the municipal area of Margao with a view toinclude, certain areas was notified in the ProclamationNo. 3-52-83-LAWD/Margao(3) reated 17th January, 1984published in the Official Gazette No. 43, Series III, datedthe 27th January, 1984;

And whereas after considering, the, objections received from, the various Village Panchayats and individuals concerned, the Government has decided not to alter the limits of the municipal area of Margao.

Now, therefore, in exercise of the powers conferred bysub-section (1) of section 3 of the Goa, Daman and Diu,Municipalities Act, 1968 (7 of 1969), the Government hereby,declares that the local area which has been notified be the municipal area of Margao vide Notification No. LSG/MUN/3182/68-E dated 31-3-1970 shall continue toremain as the municipal area of Margao.

By order and in the name of the Administrator of Goa Daman and Diu.

A. V. Pimenta, Under Secretary (PW&UD)

Panaji, 2nd March, 1985.

No. 3/52/83-LAWD(Mormugao)-4

Whereas the intention of the Government to alter thelimits of the municipal area of Mormugao with a view toinclude certain areas was notified in the ProclamationNo.3-52-83-LAWD/Mormugao(4)dated 17thJanuary, 1984published in the Official Gazette No. 43, Series III, datedthe 21th January, 1984;

And whereas after considering the objections received from the various Village Panchayats and individuals concerned, the Government has decided not to alter the limits of themunicipal area of Mormugao.

Now, therefore, in exercise of the powers conferred bysub-section (1) of section 3 of the Goa, Daman and Diu, Municipalities Act, 1968 (7 of 1969), the Government hereby,declares that the local area which has been notified be the municipal area of Mormugao vide NotificationNo. LSG/MUN/3182/68-E dated 31-3-1970 shall continue to remain as the municipal area of Mormugao.

By order and in the name of the Administrator of Goa, Daman and Diu.

A. V. Pimenta, Under Secretary (PW&UD).

Panaji, 2nd March, 1985.

Department of Urban Development

Directorate of Municipal Administration

Notification

NO.10/109/85-DMA/4048

In exercise of the powers conferred by clause (b) of sub-section (5) of Section 72 of the Goa Municipalities Act, 1968 (Act 7 of 1969) and all other powers enabling it in this behalf, the Government of Goa is hereby pleased to constitute, in respect of all the Municipal Councils, a Common Accounts Cadre, of the following officers/servants of the Municipal Councils, with immediate effect. i) Accounts cum Administrative Officer. ii) Assistant Accounts Officer. iii) Accountant.

By order and in the name of the Governor of Goa. Daulat Hawaldar, Director of Municipal Administration/Urban Development. Panaji, 24th Match, 2006.

(Published in the Official Gazette Series-II No. 51 (Extraordinary) dated 27-3-2006)

Department of Urban Development

Directorate of Municipal Administration

Notification

No. 10/671/2015-DMA/258

Urbanization is set as a national priority by Government of India to provide basic services like water supply, sewerage and urban transport to households. Every Urban Local Body (ULB) is responsible to provide these basic amenities and to achieve the national goal. However, ULBs are constrained with funds and are also hindered by long and cumbersome procedures to get access to capital market. As there is currently no institutional structure to cater to funding urban infrastructure projects, Government of Goa has decided to designate EDC Limited as State Level Financial Intermediary (SLFI).

The key functions and responsibilities of the SLFI shall be as follows:

• Fund urban infrastructure development project including AMRUT that improve living standards of the urban population.

• Enter into Joint Ventures and/or Public Private Partnerships and facilitate private sector participationin infrastructure development.

• Operate a complementary window of Viability Gap Fund to assist in addressing of the cities withweak financial health.

• Mobilise market based funds for ULBs to finance Urban Infrastructure.

The SLFI shall also create an Urban Infrastructure Development Fund as a "Trust" and a project development company which also acts as Assets Management Company to the "Trust". EDC Limited will liaise with Mission Director AMRUT and MD & CEO, Imagine Panaji Smart City Development Limited for further needful action.

By order and in the name of the Governor of Goa.

J.Ashok Kumar, IAS, Director & ex officio Addl. Secretary (Municipal Administration/Urban Development).

Panaji, 2nd May, 2017.

(Publish in the Official Gazette Series II No. 6 dated 11-5-2017)

IN THE HIGH COURT OF BOMBAY AT GOA

WRIT PETITION NO. 20 OF 1996.

Shri Sandeep

Govind Naik

Desai,Resident

of Gurudev

Mansion,

Curchorem, Goa

Versus

1. The Curchorem-Cacora Municipal Council, through its Chief Officer, Curchorem, Goa;

2. The Officer-in-charge Town & Country Planning Department, Government of Goa, Quepem Branch Office,Quepem, Goa;

3. Shri Dattaram Babal Naik, Businessman, resident of Bepquegal, Curchoem, Goa;

4. Shri Sadanand, resident of Bhatniwada, Curchorem, Goa;

5. Shri Teplu Babal Naik, Businessman, resident of Bagwada, Curhorem, Goa;

6. Shri Gajanan Anand Naik, Businessman resident of Bag, Curchorem, Goa;

7. M/s Shanta Shree Real Estate, a registered partnership firm having Office at Curchorem, Goa, by its Partner, Shri Shantaram V. Kdchadkar Resident of Curchorem, Goa

Respondents.

Shri N. Sardessai, Advocate for Petitioner.

Shri A. P. Lawande, Advocate for the

Respondent No. 1.Shri V.P. Thali,

Advocate for the Respondents Nos. 3.

.....Petitioner

DATED: FEBRUARY 27, 2001.

ORAL JUDGEMENT (PER D.D.SINHA J.)

Heard Shri N. Sardessai for the Petitioner, Shri A. P. Lawande for the Respondent No. 1Municipality and Shri V.P. Thali for the Respondents Nos. 3 to 7.

2. The Small question which falls for our consideration is whether the Municipality has power to regularize alleged illegal construction carried out by Respondents Nos. 3 to 6. The learned Counsel for thePetitioner contended that there is no such power under the provisions of the Act vested in the Municipality to regularize the alleged unauthorised construction carried out by the Respondents Nos. 3 to 6 and, therefore, the Municipality may be directed to take appropriate action against the Respondents Nos.3 to 6 according to law.

3. The learned Counsel appearing for the Municipality conceded to this legal position and contended that there is no such provision under the Act or Rules whereby an illegal/unauthorised construction carried out can be regularized. The learned Counsel further contended that, after taking into consideration the fact6s and circumstances, appropriate steps will be taken against the Respondents by issuing appropriate notices against them. The learned Counsel appearing for Respondents Nos. 3 to 7 contended that there is no illegal construction carried out by the Respondents and, therefore, no action in the circumstances can be taken against the Respondents for the alleged construction.

4. Considered the contentions raised by the respective Counsels. Prima facie, it appears that there is no power vested in the Municipality to regularize the illegal or unauthorised constructions. In that view of the matter, in case the Municipality finds, after proper verification, that view of the matter, in case the Municipality finds, after proper verification, that the construction carried out by the Respondents Nos. 3 to 6 is illegal/ unauthorised, the Municipality is directed to take appropriate steps according to law, at the earliest.

5. In the circumstances, the grievance of the Petitioner does not survive. The Petition is disposed accordingly.

(D.G. DESHPANDE) JUDGE]

> (D.D. SINHA) JUDGE

GOVERNMENT OF GOA

URBAN DEVELOPMENT DEPARTMENT

Notification

3/52/83/LAWD

Whereas the Government of Goa vide Notification No. 3/52/83CLA WD Curchorem/Cacora-16 d ate d 23rd October,1989, published in the Extraordinary (No.2), Official Gazette, Series I No. 29 dated 25th October, 1989, has reviewed the classification of the municipal areas after the Census of 1981;

And whereas in pursuance of up gradation of certain existing Municipal Councils and after taking into consideration the Census of 1991, it is expedient to amend the Schedule appended to ,the Goa Municipalities Act, 1968 (Act No. 7 of 1969).

Now, therefore, in exercise of the powers conferred by sub-section (4) and subsection (5) of section 4 of the Goa Municipalities Act, 1968 (Act No.7 of 1969) (hereinafter called the 'said Act'), the Government of Goa hereby amends the Schedule I appended to the said Act as follows, namely:-

For Schedule I to the said Act, the following Schedule shall be substituted, namely:-

| Sr. No. | District | Name of the Municipal Council | Classification of Municipal Area. | Name of the existing Municipal Council or Municipal Committee |
|------------|----------|---------------------------------------|---|--|
| 1 | Goa | Panaji Municipal Council | В | Panaji Municipal Council |
| 2 | Goa | Margao Municipal Council | А | Margao Municipal Council |
| 3 | | Mormugao Municipal Council | А | Mormugao Municipal Council |
| 4 | Goa | Mapusa Municipal Council | В | Mapusa Municipal Council |
| 5 | Goa | Ponda Municipal Council | В | Ponda Municipal Council |
| 6 | Goa | Bicholim Municipal Council | В | Bicholim Municipal Council |
| 7 | Goa | Quepem Municipal Council | В | Quepem Municipal Council |
| 8 | Goa | Sanguem Municipal Council | С | Sanguem Municipal Council |
| 9 | Goa | Canacona Municipal Council | В | Canacona Municipal Council |
| 10 | Goa | Councolim Municipal Council | В | Councolim Municipal Council |
| 11 | Goa | Curchorem Cacora Municipal Council | В | Curchorem Cacora Municipal Council |
| 12 | Goa | Valpoi Municipal Council | С | Valpoi Municipal Council |
| 13 | Goa | Pernem Municipal Council | С | Pernem Municipal Council |

SCHEDULE

By order and in the name of the Governor of Goa. E.A. Cardozo, Under Secretary (Revenue)

Panaji, 25thJuly, 1995.

(Published in the Official Gazette Series I No. 17 (Extraordinary) dated 31-7-1995)

Department of Urban Development

Notification

11/21/2015-DMA/2096

Whereas, the Government of Goa vide<u>Notification No. 3/52/83/LAWD dated 25-7-1995</u>, published inthe Official Gazette, Extraordinary, Series I No. 17 dated 31-7-1995, has reviewed the classification of the municipal areas after census of 1991;

And whereas, in pursuance of upgradation of certain existing, Municipal Councils and after taking into consideration the Census 2011, it is expedient to amend the Schedule I appended to the Goa Municipalities Act, 1968 (Act No. 7 of 1969)(hereinafter referred to as the "said Act").

Now, therefore, in exercise of the powers conferred by sub-section (5) of section 4 of the 'said Act', the Government of Goa hereby further amends the Schedule I appended to the said Act as follows namely:—

For the Schedule I to the said Act, the following Schedule shall be substituted, namely:----

SCHEDULE I

(See section 4 and 330)

| Sr. | District | Name of the Municipal Council | Classification | Name of the existing |
|-----|----------|--|----------------|-----------------------------|
| No. | | L. L | of Municipal | Municipal Council or |
| | | | area | Municipal Committee |
| 1 | 2 | 3 | 4 | 5 |
| 1. | South | Margao Municipal Council | А | Margao Municipal Council |
| 2. | South | Mormugao Municipal Council | А | Mormugao Municipal |
| | | | | Council |
| 3. | North | Bicholim Municipal Council | В | Municipal Municipal Council |
| 4. | South | Canacona Municipal Council | В | Canacona Municipal Council |
| 5. | South | Cuncolim Municipal Council | В | Cuncolim Municipal Council |
| 6. | South | Curchorem-Cacora Municipal | В | Curchorem-Cacora Municipal |
| | | Council | | Council |
| 7. | North | Mapusa Municipal Council | В | Mapusa Municipal Council |
| 8. | South | Ponda Municipal Council | В | Ponda Municipal Council |
| 9. | South | Quepem Municipal Council | В | Quepem Municipal Council |
| 10. | North | Sankhali Municipal Council | В | Sankhali Municipal Council |
| 11. | North | Pernem Municipal Council | С | Pernem Municipal Council |
| 12. | South | Sanguem Municipal Council | С | Sanguem Municipal Council |
| 13. | North | Valpoi Municipal Council | С | Valpoi Municipal Council |

By order and in the name of the Governor of Goa.

R. Menaka, IAS, Director (Urban Development).

Panaji, 16th October, 2018.

(Published in the Official Gazette Series I No. 30 dated 25-10-2018)

Government of Goa

Office of Principal Chief Engineer

P.W.D.

Altinho Panaji Goa

No. 5-1-PCE-PWD-EO/2018/181

Dated:- 07/03/2018

NOTIFICATION

Whereas the issue of rampant and haphazard disposal of construction debris is prevalent and uncontrolled leading to environmental issues and safety aspects.

And whereas Government considering the need is making available the vacant spaces by the sides of the National Highways and State roads where land is available and has been acquired for road widening but has still not been utilized for the purpose.

And whereas such locations are particularly described in the Table below.

Public is hereby notified and in particular the construction debris generators to dump the construction debris at the sites as given below with prior intimation to the concerned Assistant Engineer as tabulated below.

| Sr. | Location | Concerned Assistant Engineer | Nodal Officer |
|-----|-----------------------------------|--------------------------------|---------------------|
| No. | | Name & Mobile No. | |
| 1. | NH 4A Merces to Chimbel RHS of | Eduardo Pereira 7767016257 | |
| | existing Ribander bypass | Sub Division –I Panaji Work | 1. Secretary |
| | | Division VII Panaji P.W.D. Goa | (Panchayats) is the |
| | | Email: <u>ee7-</u> | Nodal Officer for |
| | | pwd.goa@nic.in | Goa state for |
| 2. | NH 17 Green Park to Karaswada | Eduardo Pereira 7767016257 | Swachh Bharat |
| | RHS of existing Mapusa bypass | Sub Division –II Mapusa | Mission. |
| | | Work Division VII Panaji | |
| | | P.W.D. Goa Email: | |
| | | ee7-pwd.goa@nic.in | 2. Director |
| 3. | NH 17 Nuvem to Navelim on the | Prasad Panandikar 9422057204 | (Panchayats), |
| | acquired Margao By-pass | Sub-Division-III Fatorda Work | Directorate of |
| | | Division XIV Fatorda P.W.D. | Panchayats is the |
| | | Goa Email: <u>ee14-</u> | Mission Director |
| | | pwd.goa@nic.in | for Swachh Bharat |
| 4. | NH 4A Khandepar to Curti | Dattaprasad J. Kamat | Mission (Rural) in |
| | On acquired Khandepar By-Pass | 9168694726 Sub-Division-I | the State of Goa. |
| | Cuti-Keryan | Ponda Work Division XV Ponda | |
| | | P.W.D. Goa Email: <u>ee15-</u> | |
| | | pwd.goa@nic.in | 3. Director, |
| 5. | NH 17 Chawdi to Talpona On | Laximikant B. Naik | Department of |
| | acquired Canacona By-pass | 9168694798 Sub-Division-IV | Municipal |
| | Approach of Galgibag Cancona side | Canacona Work Division XIV | Director for |
| | | Fatorda P.W.D. Goa Email: | Swachh Bharat |

TABLE

| | | ee14-pwd.goa@nic.in | Mission (Urban in |
|-----|--------------------------------------|--|-------------------|
| 6. | SH 1 Borda to Bicholim On acquired | Dhanu Gaonkar 9370278017 | the State of Goa. |
| 0. | land Bicholim By-pass Near Housing | Sub-Division-III Bicholim Work | |
| | Board | Division XXIII Bicholim | |
| | | P.W.D. Goa Email: <u>ee23-</u> | |
| | | pwd.goa@nic.in | |
| 7. | NH 17B Varunapuri to Baina on NH | Vincent D' Souza | |
| | 17B acquired land at Sada | 9168694610 Sub Division -I | |
| | • | Vasco Work Division XIV | |
| | | Fatorda P.W.D. Email: ee15- | |
| | | pwd.goa@nic.in | |
| 8. | NH 17B IDC Entry junction to End | Hirembath Mahantesh | |
| | of IDC jurisdiction on Loutolim Side | 9168694701 Sub-Division-II | |
| | | Fatorda Work Division XIV | |
| | | Fatorda P.W.D. Goa Email: | |
| | | ee14-pwd.goa@nic.in | |
| 9. | NH17 Nagao to Verna On NH 17 | Prasad Panandikar 9422057204 | |
| | existing RHS of Verna By-pass | Sub-Division-III Fatorda Work | |
| | | Division XIV Fatorda P.W.D. | |
| | | Goa Email: <u>ee14-</u> | |
| 10 | | pwd.goa@nic.in | |
| 10. | NH17 Pednem to Dhargal Naibag | Gaurish Nadkarni 9822144425 | |
| | realignment | Sub-Division- III Colvale Work | |
| | | Division VII Panaji P.W.D. Goa | |
| 11. | NH17 Green Park to Guirim | Email: <u>ee7-pwd.goa@nic.in</u> Eduardo Pereira 7767016257 | |
| 11. | junction toll plaza | | |
| | junction ton plaza | Sub-Division-II Mapusa Work Division VII Panaji P.W.D. Goa | |
| | | Email: <u>ee7-pwd.goa@nic.in</u> | |
| 12. | NH 17 Panaji to Bambolim Near | Eduardo Pereira 7767016257 | |
| 12. | Durgawadi juction | Sub-Division-I Panaji Work | |
| | Durgawaar juetton | Division VII Panaji P.W.D. Goa | |
| | | Email: <u>ee7-pwd.goa@nic.in</u> | |
| 13. | SH 1 Sirsai to Assnora Shrigao | Shamsunder Hadfadkar | |
| | junction | 9370699865/9420741271 Sub- | |
| | | Division –II Mapusa Work | |
| | | Division XIII Mapusap.w.d. | |
| | | Goa Email: <u>ee13-</u> | |
| | | pwd.goa@nic.in | |

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GOVERNMENT OF GOA Department of Law Legal Affairs Division

Notification 8/1/2021-LA

The Goa Municipalities (Amendment) Withdrawal Ordinance, 2021 (Ordinance No. 1 of 2021), which has been promulgated by the Governor of Goa on 22-01-2021, is hereby published for general information of the public.

D. S. Raut Dessai,

Joint Secretary (Law).

Porvorim, 22nd January, 2021.

The Goa Municipalities (Amendment) Withdrawal Ordinance, 2021

(Ordinance No. 1 of 2021)

Promulgated by the Governor of Goa in the seventy-first year of the Republic of India.

An Ordinance to withdraw the Goa Municipalities (Amendment) Ordinance, 2020 (Ordinance No. 13 of 2020). Whereas, the Legislative Assembly of Goa is not in session and the Governor of Goa is satisfied that circumstances exist which render it necessary for him to take immediate action. Now, therefore, in exercise of the powers conferred by article 213 of the Constitution of India, the Governor of Goa is pleased to promulgate the following Ordinance, namely:—

1. Short title and commencement.— (1) This Ordinance may be called the Goa Municipalities (Amendment) Withdrawal Ordinance, 2021.

(2) It shall be deemed to have come into force on the 20th day of December, 2020.

2. Ordinance to override Ordinance No. 13 of 2020. Notwithstanding anything contained in the Goa Municipalities (Amendment) Ordinance, 2020 (Ordinance No. 13 of 2020) any action taken or thing done under the said Ordinance shall be deemed never to have been taken or done.

3. Withdrawal of Ordinance No. 13 of 2020.— Subject to the provisions of section 2, the Goa Municipalities (Amendment) Ordinance, 2020 (Ordinance No. 13 of 2020) is hereby withdrawn.

| Place: Raj Bhavan | BHAGAT SINGH KOSHYARI |
|-------------------|-----------------------|
| dated: 22-01-2021 | Governor of Goa. |

(Published in the Official Gazette Series I No. 43 (Extraordinary-2) dated 22-1-2021)

Department of Law Legal Affairs

Notification 7/2/2021-LA

The Goa Municipalities (Amendment) Act, 2021 (Goa Act 1 of 2021), which has been passed by the Legislative Assembly of Goa on 28-01-2021 and assented to by the Governor of Goa on 04-02-2021, is hereby published for the general information of the public.

Dnyaneshwar Raut Dessai,

Joint Secretary (Law).

Porvorim, 4th February, 2021.

The Goa Municipalities (Amendment) Act, 2021 (Goa Act 1 of 2021) [04-02-2021] AN ACT

further to amend the Goa Municipalities Act, 1968 (Act 7 of 1969).

BE it enacted by the Legislative Assembly of Goa in the Seventy-second Year of the Republic ofIndia as follows:—

1. Short title and commencement.— (1) This Act may be called the Goa Municipalities(Amendment) Act, 2021.

(2) It shall come into force at once.

2. Amendment of section 2.— In section 2 of the Goa Municipalities Act, 1968 (Act 7 of 1969) (hereinafter referred to as the "principal Act"), clause (55a) shall be re-numbered as clause (55b) and before clause (55b) as renumbered, the following clause shall be inserted, namely:-

"(55a) "Voters" means all the voters whose names are entered in the list of voters prepared and maintained under section 11."

3. Amendment of section 9.— In section 9 of the principal Act, in subsection (2), in clause (a),-

(i) in item (i),-

(a) for the figures "15" and "3000", the figures "20" and "2,500" shall be respectively substituted;

(b) for the word "population", the words "voters in the municipal area" shall be substituted;

(ii) in item (ii),-

(a) for the figures "10" and "3,000", the figures "12" and "2,500" shall be respectively substituted;

(b) for the word "population", the words "voters in the municipal area" shall be substituted.

3. Amendment of section 10.— In section 10 of the principal Act, in subsection (1), the following proviso shall be inserted, namely:—

"Provided that such order shall be issued at least seven days before the date of notification of the general election".

4. Amendment of section 11.— In section 11 of the principal Act.-

(i) in sub-section (1), for the expression, "Goa Daman and Diu Legislative Assembly", the expression "Legislative Assembly of the State of Goa" shall be substituted;

(ii) in sub-section (3), for the words "one month", the words "ten days" shall be substituted.

Secretariat, Porvorim, Goa Dated: 04-02-2021 CHOKHA RAM GARG Secretary to the Government of Goa, Law Department (Legal Affairs)

(Published in the Official Gazette Series I No. 45 (Extraordinary) dated 4-2-2021)

GOVERNMENT OF GOA

Department of Urban Development

Notification

DMA/ENGG/TS POWERS/2018-19/F.14/5812

Whereas, the draft Rules, which the Government of Goa proposed to make in exercise of the powers conferred by sub-section (1) and (2) of section 306 of the Goa Municipalities Act, 1968 (Act No. 7 of 1969), ("hereinafter referred to as the said Act"), so as to further amend the Goa Municipalities (Competent Authorities for granting technical sanction) Rules, 1979, were pre- published as required by sub-section (3) of section 306 of the said Act vide Government Notification No. DMA/ENGG/TS POWERS/2018-19/F.14/4249 dated 2nd December, 2020, of the Department of Urban Development in the Official Gazette, Series I No. 37 dated 10-12-2020, inviting objections and suggestions from all persons likely to be affected thereby within a period of fifteendays from the date of publication of the said Notification in the Official Gazette;

And whereas, the said Official Gazette was made available to the public on 10th December, 2020;

And whereas, objections and suggestions received from the public on the draft Rules have been considered by the Government.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (2) of section 306 of the Goa Municipalities Act, 1968 (Act No. 7 of 1969) and all other powers enabling it in this behalf, the Government of Goa hereby makes the following rules so as to further amend the Goa Municipalities (Competent Authorities for granting technical sanction) Rules, 1979, namely:—

1. Short title and commencement.— (1) These rules may be called the Goa Municipalities (Competent Authorities for granting technical sanction) (Sixth Amendment) Rules, 2021.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. *Amendment of rule* **2.**— In rule 2 of the Goa Municipalities (Competent Authorities forgranting technical sanction) Rules, 1979.—

(i) for the Schedule, the following Schedule shall be substituted, namely:----

"SCHEDULE

| Sr. | Competent Authority | Financial Limits | Municipal Area |
|-----|---|------------------|--|
| No. | | | |
| 1 | 2 | 3 | 4 |
| 1. | Chief Engineer, PWD | Full Powers | State of Goa (All Municipal Councils/Corporation of City of Panaji). |
| 2. | Chief Project Officer, Goa State Urban Development Agency (GSUDA) | Full Powers | State of Goa (for GSUDA works and All Municipal Councils/ /Corporation of City of Panaji). |

| 3. | Superintending Engineer, Circle I, P.W.D., Panaji | Upto Rs. 10 crores | Margao, Mormugao, Curchorem- Cacora, Quepem, Canacona, Sanguem and Cuncolim Municipal Councils. |
|-----|---|---------------------|---|
| 4. | Superintending Engineer, Circle II, P.W.D., Panaji | Upto Rs. 10 crores | Ponda, Mapusa, Valpoi, Sankhali, Bicholim, Pernem Municipal Councils and Corporation of the City of Panaji. |
| 5. | Municipal Engineer, Grade I in the grade of Executive Engineer | Upto Rs. 100 lakhs | Margao, Mapusa, Mormugao Municipal Councils and Corporation of the City of Panaji. |
| 6. | Municipal Engineer, Grade I, Mapusa Municipal Council | Upto Rs. 100 lakhs | Pernem, Sankhali, Valpoi and Bicholim Municipal Councils. |
| 7. | Municipal Engineer in the rank of Executive Engineer of Margao Municipal Council or Executive Engineer, Works Division VIII, P.W.D., Margao | Upto Rs. 100 lakhs | Curchorem-Cacora, Canacona, Sanguem, Quepem and Cuncolim Municipal Councils. |
| 8. | Executive Engineer, Building, Circle I Building Division XIV-Ponda | Upto Rs. 100 lakhs | Ponda Municipal Council. |
| 9. | Municipal Engineer of 'B' Class Municipal Councils in the Grade of Assistant Engineers | Upto Rs. 6.00 lakhs | Bicholim, Ponda, Curchorem- -Cacora and Cuncolim Municipal Councils as per respective jurisdiction. |
| 10. | Municipal Engineer in the rank of Assistant Engineer of Cuncolim Municipal Council | Upto Rs. 6.00 lakhs | Canacona and Quepem Municipal Councils. |
| 11. | Municipal Engineer in the rank of Assistant Engineer of Curchorem- Cacora Municipal Council | Upto Rs. 6.00 lakhs | Sanguem Municipal Council. |
| 12. | Municipal Engineer in the rank of Assistant Engineer of Bicholim Municipal Council | | Valpoi and Sankhali Municipal Councils. |

(i) after the Schedule, for the existing "note", the following note shall be substituted, namely:----

Note:-

- 1. Technical sanction includes revised technical sanction.
- 2. Revised technical sanction powers will be same as above, provided changes subsequent to original technical sanction have been approved prior to execution, by the same authoritythat has accorded original technical sanction.
- 3. All above designated officer shall exercise their power as per the CPWD Manual in force as regards to approval of extra items, substitute items, deviation in quantities, revised technical sanction, and extension of time limit and acceptance of tender.

4. Municipal Engineer Grade II working in Mapusa, Margao and Corporation of the City of Panaji shall exercise their Technical Sanction Powers upto Rs. 6.00 lakhs with prior approval of Municipal Engineer Grade I of respective Municipal Council and Corporation of the City of Panaji".

> By order and in the name of the Governor of Goa. *Gurudas P. Pilarnekar*, Director and ex officio Additional Secretary (Urban Development).

Panaji, 11th February, 2021.

(Published in the Official Gazette Series I No. 46 (Extraordinary-1) dated 15-2-2021)

GOVERNMENT OF GOA Department of Urban Development

Municipal Administration

Notification

10/781/DMA/2018/Bye-laws/CCP/Part/F-29/545

In exercise of the powers conferred by subsection (1) of section 308 of the Goa Municipalities Act, 1968 (Act No 7 of 1969) read with sub-rule (4) of rule 6 of the Plastic Waste Management Rules, 2016, the Government of Goa hereby makes the following model Bye-laws, namely:—

1. Short title and commencement.— These bye-laws may be called the Model Goa Municipal Plastic Waste Management Bye-laws, 2022.

2. Application.— These Bye-laws shall apply to every waste generator, manufacturer, producer, importer and brand owner operating within the jurisdiction of the council in the State of Goa.

3. *Right to Interpret.*— If any question relating to interpretation of these Bye-laws arises, it shall be referred to the Director whose decision thereon shall be final and binding.

4. Definitions.— (1) In these Bye-laws, unless the context otherwise requires,- (a) "Agency" means any person or entity authorised by the Council to act on its behalf for the purpose of management plastic waste;

(b) "brand owner" means a person or company who sells any commodity under a registered brand label:

(c) "consent" means the consent to establish and operate from the State Pollution Control Board or Pollution Control Committee granted under the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974), and the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981);

(d) "facility" means the premises used for collection, storage, recycling, processing and disposalof plastic waste;

(e) "Form" means the form appended to these Bye-laws;

(f) "importer" means a person who imports or intends to import and holds an Importer-Exporter Code number, unless otherwise specifically exempted;

(g) "institutional waste generator" means and includes occupier of the institutional buildings such as building occupied by Central Government Departments, State Government Departments, public or private sector companies, hospitals, schools, colleges, universities or other places of education, organisation, academy, hotels, restaurants, malls and shopping complexes;

(h) "manufacturer" means and include a person or unit or agency engaged in production of plasticraw material to be used as raw material by the producer;

(i) "Material Recovery Facility" is a facility of the Council or as authorized by the Council and as defined in the Solid Waste (Management and Handling) Rules, 2016;

(j) "multi-layered packaging" means any material used or to be used for packaging and having at least one layer of plastic as the main ingredients in combination with one or more layers of materials such as paper, paper board, polymeric materials, metalized layers or aluminium foil, either in the form of a laminate or co-extruded structure;

(k) "plastic" means material which contains as an essential ingredient a high polymer such as polyethylene terephthalate, high density polyethylene, Vinyl, low density polyethylene, polypropylene, polystyrene resins, multimaterials like acrylonitrile butadiene styrene, polyphenylene oxide polycarbonate, Polybutylene terephthalate;

(l) "plastic waste" means any plastic discarded after use or after their intended use is over;

(m) "rule" means the rule of Plastic Waste Management Rules, 2016;

(n) "Recycler" means an agency recycling Plastic Waste in terms of the provisions of the Plastic Waste Management Rules, 2016 and duly registered and having consent of the Goa State Pollution Control Board;

(o) "recycling" means the process of transforming segregated plastic waste into a new product or raw material for producing new products;

(p) "State" means the State of Goa;

(q) "waste generator" means and includes every person or group of persons or institution, residential and commercial establishments including Indian Railways, Airport, Port and Harbour and Defence establishments which generate plastic waste;

(r) "waste pickers" means individuals or agencies, groups of individuals voluntarily engaged or authorised for picking of recyclable plastic waste;

(2) Words and Expressions used but not defined in these Bye-laws, but defined in the Goa Municipalities Act, 1968 (Act No. 7 of 1969) or the Plastic Waste Management Rules, 2016, shall have the same meanings respectively assigned to them in the said Act and Rules.

5. Segregation and primary storage of plastic waste.— (1) Every Waste Generator, Institutional Waste Generator, Owner and Occupier shall segregate the plastic waste at source and store the same in blue coloured container duly covered and hand over the same to the waste picker or the agency as authorized and notified by the Council.

(2) The frequency and time for collection of plastic waste shall be notified by the Council.

(3) The Institutional Waste Generator shall deposit the recyclable plastic waste at the Material Recovery Facility or Agency authorized by the Council as Waste Picker.

(4) No person shall organize any event or gathering, where more than 100 persons are expected, without obtaining prior permission of the Council. All necessary arrangements shall be made by the organiser to ensure that the Plastic Waste is segregated and stored separately in containers of blue colour as specified

by the Council. The Plastic Waste shall be handed over to the Council or agency authorized by the Council.

(5) Every Street Vendor shall make necessary arrangement for storage of Plastic Waste in separate closed container of blue colour.

6. *Plastic Waste Collection.*— (1) The Council shall make necessary arrangement for collection of segregated plastic waste at pre informed timings and frequencies.

(2) The Council shall identify and authorize Waste Pickers.

(3) The Waste Pickers are required to obtain necessary permission from the Council for carrying out collection of plastic waste and only those Waste Pickers which are authorized by the Council shall be permitted to collect the Plastic Waste from Waste Generator, Institutional Waste Generator, Owner or Occupier.

(4) The Waste Picker shall file monthly returns of the quantity of Plastic Waste collected along with the name of the Waste Generator/Institutional Waste Generator, Owner and Occupier and the quantity of Plastic Waste collected by him is recycled and disposed.

(5) Any agencies carrying out road construction or energy recovery may collect plastic waste within the jurisdiction of the Council with prior permission of the Council. Such agency shall file monthly returns of quantity of Plastic Waste collected along with the name of the Waste Generators, Institutional Waste Generator, Owner and Occupier and quantity collected by him is disposed.

(6) Recycler himself or through his agency may collect plastic waste from Waste Generators within the Jurisdiction of the Council with prior permission of the Council and shall file monthly returns of the Plastic Waste collected along with the name of the Waste generator, Institutional Waste Generator, Owner and Occupier and quantity of Plastic Waste collected by him is recycled.

7. *Transportation.*— The Plastic Waste shall be transported only in covered trucks, containers or compactors and it shall be ensured that the plastic waste is not mixed or spilled during transportation.

8. *Processing and disposal of plastic waste.*— (1) The Council shall establish and operate a Material Recovery Facility for sorting of recyclable and non-recyclable plastic waste generated within its jurisdiction on its own or through its authorized agency or through a brand owner/producer or manufacturer.

(2) The non-recyclable Plastic Waste shall be baled and transported to Cement Plants or provided to the Energy Plant or to the agency carrying out road construction.

(3) The recyclable portion of plastic waste obtained by sorting shall be sent to recyclers who are registered and having consent of the Goa State Pollution Control Board, within the State and in case where such registered recyclers are not available then it may be transported to the registered recyclers outside the State.

9. Registration of Producers, Manufacturers Importers and Brand Owners.— Every producer, manufacturer, importer and brand owner dealing with or using plastic materials or multilayered packaging material shall obtain consent from the Goa State Pollution Control Board.

10. Registration of Waste Pickers and Recyclers.— (1) The Council shall register individual Waste Pickers with assistance of the local NGOs and provide identity cards to such Waste Pickers.

(2) The Council shall encourage the individual Waste Pickers to also collect Non-recyclable Plastic Waste and deposit the same at the Material Recovery Facility of the Council and also provide adequate incentives to them.

(3) The Council shall register agencies who are operating within the jurisdiction of the Council and willing to pick plastic waste after duly verifying the area and facilities available and their registration

with the Goa State Pollution Control Board. The application for registration as a agency for Plastic Waste collection, transportation, storage, sorting and baling etc, shall be made in Form-I hereto.

11. Awareness for Minimisation and Segregation of Plastic Waste.— (1) The Council shall carry out awareness campaign through electronic, print and social media for minimisation of single use plastic as well as other plastic and also for segregation of Plastic Waste at source.

(2) The Brand Owners, Manufacturers and Producers shall also create awareness for minimisation of single use plastic and other plastic through various mediums.

(3) Awareness and sensitization at hotspots of plastic usage such as tourist spots, religious spots, beaches, markets etc. shall be carried out by the Council or through brand owners producers and manufacturers.

(4) The Council shall promote use of alternate material.

12. Use of Single Use Plastic.— (1) The Council shall discourage use of Single Use Plastic.

(2) The Council shall implement the notifications as issued from time to time by the Ministry of Environment, Forest and

Climate Change in respect of the Single Use Plastic including the time lines specified therein for prohibition as well as thickness of material of Single Use Plastic.

13. User charges for collection, transportation, processing and disposal of plastic waste.— (1) The user charges to be collected by the Council for collection, transportation, processingand disposal of plastic waste under these Bye-laws shall be at the rate of fifteen percent of the user charges as specified in the Table of clause (17) of Bye-laws of the Model Municipal Solid Waste (Management and Handling) Bye-laws, 2020.

(2) Such charges may be collected by the Council also by online mode of payment.

14. Fines.- (1) Whosoever contravenes the provisions of the Rules or

these Bye-laws shall be liable to pay fine as specified in Scheduled-I appended to these Bye-laws.

(2) Such fines shall be collected by the officer of the Council as may be authorized by the Councilin that behalf.

By order and in the name of the Governor of Goa. Gurudas P. Pilarnekar, Director of Urban Development/ Municipal Administration & ex officio Addl. Secretary.

Panaji, 11th May, 2022.
| Sch | edule-I |
|-----|---------|

| | Sr. No. | c Rule Bye-law Details of Contravention o. | | | Fine/Penalty | | |
|------|--|--|--|--|---|---|--|
| | | | | o د | For 1st Contravention | For 2nd Contravention | For Every subsequent Contravention |
| | | | | | (in Rs) | (in Rs) | (in Rs) |
| | 1. | Bye-law No. 5 | Disregarding the provisions of the Bye-la -relating to Segregation, Storage and collect of plastic waste. | | | | |
| | | | (a) Residential Units (Individual househol | lds) | 200 500 | 300 | 500 1500 |
| | | | (b) Multistoried Buildings/Apartments (c) Hotels and Restaurants | | 1000 | 1500 | 2000 |
| | | | (d) Shops | | 500 | 750 | 1000 |
| | | | (e) Offices | | 250 | 500 | 700 |
| | | | (f) Bus Terminals | | 700 | 1000 | 2000 |
| | | | | | | | |
| | | | (g) Street Vendors/Hawkers | | 200 | 400 | 700 |
| | | | (h) Slaughter Houses/Meat/Chicken Stall | S | 500 | 1000 | 2000 |
| | | | (i) Hospitals | | 500 | 750 | 1000 |
| | | | (j) Educational Institutions | | 200 | 300 | 500 |
| | | | (k) Canteens | | 300 | 500 | 750 |
| | | | (l) Organizers of exhibitions/fairs | | 500 | 1000 | 2000 |
| | | | (m) Marriage Halls/Community Halls | | 1000 | 2000 | 3000 |
| | 03 | | (n) Other Commercial Establishments | | 500 | 750 | 1000 |
| | 2. | Bye-law No.13 charges | Non-Payment of applicable User charges | | 500 | 1000 | 1500 |
| | 3 | Bye-law | Spillage of plastic waste during | | 500 | 1000 | 1500 |
| | 2 | Dye-law | spinage of plastic waste during | | 300 | 1000 | 1500 |
| | No. 7 | transport Recycler | tation by waste pickers or s | | | | |
| - 10 | Rule No. 8(1)(b) | Dumping | f or Littering of waste in and around,- | | | | |
| | | Public st grounds, islands, i removal o | /vacant land, gardens, play grounds, reets, play grounds, Public streets, play Public streets, roads, side walk, traffic n a dustbin/vehicle not intended for the of the same, from moving/parked vehicles | | | | |
| | | States of the second states | body and/or on the bank of water body | 050 | 500 | 1000 | |
| | | (i) Indivi | duals | 250 | 500 | | |
| | | (ii) Resid | 20. s | 050 | | 1000 | |
| | | (111 A 11 C | | 250 | 500 | 1000 | |
| | | and the second | Commercial Establishments | 500 | 500 1000 | 1000 2000 | |
| iç. | Rule No.4 (1) | (iv) Vehi Failure o | Commercial Establishments | | 500 | 1000 | e series and s |
| iç. | | (iv) Vehi Failure o and distr | Commercial Establishments cles f manufa <i>c</i> tures, producers, importers | 500 2000 | 500 1000 3000 | 1000 2000 5000 | |
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| - | No.4 (1) Rule 9 Bye-law | (iv) Vehia Failure o and dista specified Failure o and brar specified Disposin mentiona (a) Individ | Commercial Establishments cles f manufactures, producers, importers ibuters to follow the conditions l in sub-rule (1) of rule 4. f manufactures, producers, importers ad owners to follow the conditions l in rule 9 g of plastic waste in ways other than ed in the Bye-Laws | 500 2000 50000 | 500 1000 3000 100000 100000 | 1000 2000 5000 300000 300000 | |
| 10 | No.4 (1) Rule 9 Bye-law | (iv) Vehi Failure o and distr specified Failure o and brar specified Disposin mentions (a) Indiv. (b) Com Using or bags, mu | Commercial Establishments cles f manufactures, producers, importers ibuters to follow the conditions i in sub-rule (1) of rule 4. f manufactures, producers, importers and owners to follow the conditions l in rule 9 g of plastic waste in ways other than ad in the Bye-Laws idual mercial Establishment providing commodities in plastic carry ultilayered packaging, plastic sheets or | 500 2000 50000 50000 | 500 1000 3000 100000 100000 100000 | 1000 2000 5000 300000 300000 1500 | |
| 10 | No.4 (1) Rule 9 Bye-law No. 8 Rule | (iv) Vehi Failure o and distr specified Failure o and brar specified Disposin mentiona (a) Indivi (b) Com Using or bags, mic cover matical | Commercial Establishments cles f manufactures, producers, importers ibuters to follow the conditions l in sub-rule (1) of rule 4. f manufactures, producers, importers d owners to follow the conditions l in rule 9 g of plastic waste in ways other than ed in the Bye-Laws idual mercial Establishment providing commodities in plastic carry ultilayered packaging, plastic sheets or ade of plastic sheets by retailers, street in violation of rule 14(2) | 500 2000 50000 50000 | 500 1000 3000 100000 100000 100000 | 1000 2000 5000 300000 300000 1500 | |
| | No.4 (1) Rule 9 Bye-law No. 8 Rule | (iv) Vehic Failure o and distr specified Failure o and bran specified Disposin mentione (a) Indivi (b) Com Using or bags, mit cover material vendors (a) Indivi | Commercial Establishments cles f manufactures, producers, importers ibuters to follow the conditions l in sub-rule (1) of rule 4. f manufactures, producers, importers d owners to follow the conditions l in rule 9 g of plastic waste in ways other than ed in the Bye-Laws idual mercial Establishment providing commodities in plastic carry ultilayered packaging, plastic sheets or ade of plastic sheets by retailers, street in violation of rule 14(2) | 500 2000 50000 50000 50000 50000 1000 | 500 1000 3000 100000 100000 100000 1000 1500 | 1000 2000 5000 300000 300000 1500 2000 | |
| | No.4 (1) Rule 9 Bye-law No. 8 Rule | (iv) Vehic Failure o and distr specified Failure o and brar specified Disposin mentione (a) Indiv. (b) Com Using or bags, mu cover may vendors (a) Indiv. (b) Com Failure o | Commercial Establishments cles f manufactures, producers, importers ibuters to follow the conditions l in sub-rule (1) of rule 4. f manufactures, producers, importers ad owners to follow the conditions l in rule 9 g of plastic waste in ways other than ed in the Bye-Laws idual mercial Establishment providing commodities in plastic carry ultilayered packaging, plastic sheets or ade of plastic sheets by retailers, street in violation of rule 14(2) idual mercial Establishment f manufacturers, producers, importers | 500 2000 50000 50000 50000 5000 1000 2500 | 500 1000 3000 100000 100000 10000 1500 3500 | 1000 2000 5000 300000 300000 1500 2000 | |
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| | (a) Simple burn(b) Bulk burnin | | | 5000 25000 | 10000 50000 | 10000 50000 |
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| | | | Form I | | | |
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| Name of the | Owner/of the sh | op: | | | | |
| Address: | | | | | | |
| Contact No : | | | | | | |
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| Type of legal | entity : 🗆 con 🗆 Lin | npany nited Firm | proprietor other(mer | | Scrap dealer | |
| No. : | | | | | | |
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| I No.: | | | | | | |
| es of waste colle | ected : | | | | | |
| tic types: Grade | 1, 2, 3, <mark>4</mark> , 5, 6, ⁴ | 7: | | | | |
| tic is sold to: [| □ Wholesaler □ Dealer | Recycler Other (n | r nention) : | Retailer | | |
| | | | | | | |

The Council is not liable for any legal status of the unit in regards to land holding, manner of operation,

storage of waste and fire safety liabilities. This registration is issued solely for the purpose of ensuring environmentally sustainable recycling of plastic waste in the jurisdiction of Council.

(Published in the Official Gazette Series I No.7 dated 19-05-2022)

Government of Goa

Department of Urban Development

Notification

DMA/ENGG/TS POWERS/2018-19/F.14/1870

Read: Notification No. DMA/ENGG/TS POWERS/2018-19/F.14/5812 dated 11-02-2021.

In partial modification to the Notification read above the Sr. No. 9 of the schedule to aboveNotification may be read as under:

| Sr. No. | Competent Authority | Financial Limits | Municipal Area |
|---------|------------------------------------|---------------------|--------------------------|
| 9. | Municipal Engineer of 'B' Class | Upto Rs. 6.00 lakhs | Bicholim, Ponda, |
| | Municipal Councils in the Grade of | _ | Cunchorem Cacora, |
| | Assistant Engineers | | Cuncolim, Sankhali and |
| | | | Quepem Municipal |
| | | | Councils as per |
| | | | respective jurisdiction. |
| | | | 1 0 |

By order and in the name of the Governor of Goa. Gurudas P. Pilarnekar, Director & ex officio Additional Secretary (Urban Development).

Panaji, 4th July, 2022.

(Published in the Official Gazette Series-I No. 14 dated 7-7-2022)

GOVERNMENT OF GOA

Department of Urban Development (Municipal Administration)

Notification No. 14/DMA/STAT/15th FC-General/2022-23/2650 **Sub: Constitution of State Task Force Committee**

In pursuance to the Performance based Challenge fund for incubation of 8 new cities under 15th Finance Commission the Government of Goa has constituted a Task Force Committee to deliberate and provide hand-holding support to finalize the proposal of the State Government for performance based challenge fund for incubation of 8 new cities under the 15th Finance Commission.

| Sr. No. | Designation | Task Force Designation | |
|---------|---|---------------------------|--|
| 1 | 2 | 3 | |
| 1. | Chief Secretary | Chairman. | |
| 2. | Pr. Secretary, Finance Department | Member. | |
| 3. | Secretary, Department of Transport | Member. | |
| 4. | Secretary, Urban Development | Member. | |
| 5. | Secretary Revenue Department Member. | | |
| 6. | Secretary, Environment and Forests | Member. | |
| 7. | Secretary, Tourism Department | Member. | |
| 8. | Chief Town Planner Town & Country Planning Department | Member. | |
| 9. | Principle Chief Engineer, Public Works Department Member. | | |
| 10. | Director, Department of Urban Development Member. | | |

The Committee may co-opt/invite any other experts/officials as deemed necessary from time to time. This is issued with the approval of Government.

By order and in the name of the Governor of Goa. Gurudas P. Pilarnekar, Director of Urban Development & ex officio Addl. Secretary.

Panaji, 6th September, 2022.

(Published in the Official Gazette Series II No. 23 dated 08-09-2022)

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GOVERNMENT OF GOA

Department of Law Legal Affairs Division

Notification

7/28/2022-LA

The Goa Municipalities (Amendment) Act, 2022 (Goa Act 14 of 2022), which has been passed by the Legislative Assembly of Goa on 21-07-2022 and assented to by the Governor of Goa on 6-09-2022, is hereby published for the general information of the public.

D. S. Raut Dessai,

Joint Secretary (Law).

Porvorim, 14th September, 2022.

The Goa Municipalities (Amendment) Act, 2022

(Goa Act 14 of 2022) [06-09-2022]

AN

ACT

further to amend the Goa Municipalities Act, 1968 (Act 7 of 1969).

Be it enacted by the Legislative Assembly of Goa in the Seventy-third Year of the Republic of India asfollows:—

1. Short title and commencement.— (1) This Act may be called the Goa Municipalities (Amendment)Act, 2022.

(2) It shall come into force at once.

2. Amendment of section 2.— In section 2 of the Goa Municipalities Act, 1968 (Act 7 of 1969)(hereinafter referred to as the "principal Act"),—

(i) after clause (19), the following clause shall be inserted, namely:----

"(19a) "holder" means a person who is in possession of the building/land;";

(ii) after clause (25), the following clause shall be inserted, namely:----

"(25 a) "member of family of lessee" means lessee's spouse, or son, or unmarried daughter, or father, or mother, or grandson, or unmarried granddaughter;".

3. Amendment of section 10.— In section 10 of the principal Act, in sub-section (1), for the word "Director", wherever it occurs, the words "State Election Commission in consultation with the Government" shall be substituted.

4. Amendment of section 56.— In section 56 of the principal Act,— (i) in subsection (2), for the expression "not less than one-third", the word "majority" shall be substituted;

(ii) after sub-section (4), the following sub-section shall be inserted, namely:----

"(5) No requisition for such special meeting shall be moved before expiry of a period of six months from the date of convening of the special meeting of the Council wherein the resolution for removal of the Chairperson or Vice Chairperson, as the case may be, is defeated.".

5. Amendment of section 88.— In section 88 of the principal Act (i) in sub-section (2), the words "of not less than two-thirds" shall be omitted.

(ii) in sub-section (3), for the existing proviso, the following proviso shall be substituted, namely:----

"Provided that in respect of immovable property of a council where the period of lease has already expired and such lease is not renewed, the Council may renew the lease of such immovable property at such rate of rental and on such terms and conditions as may be notified by the Government by notification in the Official Gazette".

6. Amendment of section 101.— In section 101 of the principal Act, in sub-section (1), in clause (a), for the words "rateable value", the expression "rateable value or capital value, as the case may be" shallbe substituted.

7. Amendment of section 110.— In section 110 of the principal Act, (i) in subsections (1) and (2), for the words "Rateable value" and "rateable value", whenever they occur, the expression "rateable value" or capital value" shall be substituted.

(ii) after sub-section (2), the following sub- section shall be inserted, namely.-

"(3) The tax of any building or land assessable for property tax shall be calculated on the basis of capital value system of the property as may be notified by the Government by notification in the Official Gazette.".

8. Omission of sections 131, 132, 133, 134, 135 and 136.— Sections 131, 132, 133, 134, 135 and 136 of the principal Act shall be omitted.

9. *Insertion of new section 265A.*— After section 265 of the principal Act, the following section shall be inserted, namely:—

"265A. Sealing of premises carrying on any trade and or occupation without licence.— (1) If any person without obtaining a licence from the Council under section 252 or section 265 carries on any trade or occupation in any premises within the limits of municipal area, the Chief Officer shall, after giving an opportunity of being heard to such person seal such premises:

Provided that if the application for licence is already submitted to the Council, such premises shall not be sealed till such application is rejected on merit:

Provided further that no such premises shall be sealed till the expiry of the period given to rectify any defect thereof.

(2) An appeal against the order of the Chief Officer shall lie before the Director and his decision in the matter shall be final:

Provided that the Director shall not grant any interim relief without hearing the Chief Officer.".

10. Amendment of section 270.— In section 270 of the principal Act, for subsection (3), thefollowing sub-section shall be substituted, namely:—

"(3) Whoever forcibly opposes the seizure of cattle liable to be seized under this section, and whoever rescues the same after seizure, either from a pound or from any person taking or about to take them to a pound, shall, on conviction, punished with fine of ten thousand rupees."

11. Amendment of section 276.— In section 276 of the principal Act, for subsection (1) the following sub-section shall be substituted, namely:—

"(1) Whoever, within a municipal area, allows any cattle which are in his property or in his charge to stray in any street or to trespass upon any private or public property shall, on conviction, be punished,—

- (i) for the first offence, with fine of ten thousand rupees;
- (ii) for a second or subsequent offence, with fine of fifteen thousand rupees.".

12. Amendment of section 286.— In section 286 of the principal Act, in subsection (1), in clause (d), for the words "rateable value", the words "rateable value or capital value" shall be substituted.

Secretariat, Porvorim, Goa. Dated: 14-09-2022. SANDIP JACQUES Secretary to the Government of Goa, Law Department (Legal Affairs).

(Published in the Official Gazette Series I No. 24 (Extraordinary) dated 15-09-2022)

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GOVERNMENT OF GOA

Department of Law Legal Affairs Division

Notification 8/3/2022-LA

The Goa Municipalities (Amendment) Ordinance, 2022 (Ordinance 3 of 2022), which has been promulgated by the Governor of Goa on 06-10-2022, is hereby published for general information of the public.

Dnyaneshwar Raut Dessai,

Joint Secretary (Law).

Porvorim, 6th October, 2022.

The Goa Municipalities (Amendment) Ordinance, 2022

(Ordinance No. 3 of 2022)

Promulgated by the Governor of Goa in the Seventy-third Year of the Republic of India.

I, P. S. Sreedharan Pillai, Governor of Goa, in the Seventy-Third Year of the Republic of India, promulgate "The Goa Municipalities (Amendment) Ordinance, 2022 (Ordinance No. 3 of 2022)".

An Ordinance further to amend the Goa Municipalities Act, 1968 (Act 7 of 1969).

Whereas, the Legislative Assembly of Goa is not in session and the Governor of Goa is satisfied that circumstances exist which render it necessary for him to take immediate action.

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution ofIndia, the Governor of Goa is pleased to promulgate the following Ordinance, namely:—

1. Short title and commencement.— (1) This Ordinance may be called the Goa Municipalities(Amendment) Ordinance, 2022.

(2) It shall come into force at once.

2. Amendment of section 52.— In section 52 of the Goa Municipalities Act, 1968 (Act 7 of 1969), insub-section (3), after the first proviso, the following proviso shall be inserted, namely:—

"Provided further that notwithstanding anything contained in this Act or the rules made there under, the election of a Chairperson and a Vice-Chairperson shall be taken by show of hands."

Place: Raj Bhavan, Dona Paula, Goa. Date: 6-10-2022. P. S. Sreedharan Pillai, Governor of Goa.

(Published in the Official Gazette Series I No. 27 (Extraordinary) dated 06-10-2022)

GOVERNMENT OF GOA, DAMAN AND DIU Local Self Government Department Notification LSG/MUN/3182/68

In exercise of the powers conferred by sub-section (3) of section 1 of the Goa, Daman and Diu Municipalities Act, 1968, the Government of Goa, Daman and Diu is hereby pleased to appoint the 25th day of August, 1969, as the date on which the provisions of sections 2, 3 and 306 of the said Act shall come into force in the Union Territory of Goa, Daman and Diu.

By order and in the name of the Administrator of Goa, Daman and Diu. A. N. Dixit, B. Secretary to Lt. Governor.

Panaji, 22nd August, 1969. 31st Sravana, 1891.

(Published in the Official Gazette Series I No. 21 (Supplement) dated 22-08-1969)

GOVERNMNET OF GOA, DAMAN AND DIU Local Self Government Department Notification LSG/MUN/3182/68-D

In exercise of the powers conferred by sub-section (3) of Section 1 of the Goa, Daman and Diu Municipalities Act, 1968 (No.7 of 1969) the Government of Goa, Daman and Diu hereby appoints the 31st day of March, 1970, as the date on which the provisions of Sections 4 to 41 of Chapter II and Section 71 of Chapter IV of the said Act shall come into force in the Union Territory of Goa, Daman and Diu.

> By order and in the name of the Administrator of Goa, Daman and Diu. A N. Dixit, Secretary to the Government of Goa, Daman and Diu, Department of Local Self Government.

Panaji, 30th March, 1970.

(Published in the Official Gazette Series I No. 52 (Supplement) dated 30-03-1970)

GOVERNMENT OF GOA, DAMAN AND DIU Local Self Government Department Notification DMA-MUN-1-70(7)

In pursuance of and in exercise of powers under sub-rule (1) of rule 16 of the Goa, Daman and Diu Municipalities (Election) Rules, 1969, the Government of Goa, Daman and Diu hereby directs as follows:

1) For the purpose of Municipal elections in Goa District, the symbols given in the table below shall be reserved for the respective political parties mentioned:-

| TABLE | | | | | |
|-------|---------------|-----------------------------|--|--|--|
| Sr. | Symbol | Name of the political party | | | |
| No. | | | | | |
| 1. | Standing Lion | Maharashtrawadi Gomantak | | | |
| 2. | Hand | United Goans | | | |

2) For the purpose of Municipal elections in Goa District the remaining 19 symbols listed in sub--rule (1) of rule 16 shall be free symbols.

3) For the purpose of Municipal elections in the Districts of Daman and Diu, all the 21 symbols listed in sub-rule (1) of rule 16 shall be free symbols.

By order and in the name of the Administrator of Goa, Daman and Diu. M. K. Bhandare, Under Secretary (Local Self Government).

Panaji, 26th August, 1970.

(Published in the Official Gazette Series I No. 22 (Extraordinary) dated 27-08-1970)

Government of Goa, Daman and Diu Local Self Government Department Notification LSG-MUN-3182-68-D

Whereas by notification nos. LSG/MUN/3182/68 dated 23rd August, 1969, LSG/MUN/3182/68- D dated 30th March, 1970 and notification of even number dated 7th October, 1970 certain provisions of the Goa, Daman and Diu Municipalities Act, 1968 (7 of 1969) had been brought into force.

2. Now in exercise of the powers conferred by sub-section (3) of section 1 of the said Act, the Government of Goa, Daman and Diu hereby appoints the nineteenth day of November, 1970 as the dateon which the remaining provisions namely sections 84 to 305, and 307 to 326 of the said Act shall come into force in the Union Territory of Goa, Daman and Diu.

By order and in the name of the Administrator of Goa, Daman and Diu. Kipgen,Secretary, Industries and Labour.

Panaji, 18th November, 1970.

(Published in the Official Gazette Series I No. 34 dated 19-11-1970)

GOVERNMENT OF GOA, DAMAN AND DIU Local Self Government Department Corrigendum 3-124-71-LSG

The words "Maharashtra Municipalities Act, 1965" appearing in lines 13 & 14 of Government Notification of even number dated 9-11-71, published in Official Gazette No. 35, I Series dated 25-11-1971, may be read as "Goa, Daman and Diu Municipalities Act, 1968".

By order and in the name of the Administrator of Goa, Daman and Diu.

P. S. Bhatnagar, Secretary (Revenue).

Panaji, 6th December, 1971.

(Published in the Official Gazette Series I No. 37 (Extraordinary) dated 09-12-1971)

GOVERNMENT OF GOA Department of Urban Development Municipal Administration Notification 14/DMA/Notification/Audit/2022-23/4575

Whereas, certain draft rules to further amend the Goa Municipalities Municipal Account Code, 2007, Rules, 1970, were published as required by sub-section (3) of section 306 read with sections 98 and 100of the Goa Municipalities Act, 1968 (Act 7 of 1969), in the Official Gazette, Series I No. 24 dated 15-09- 2022, vide Notification No. 14/DMA/Notification/Audit/2022-23/2706 dated 12-09-2022 of theDepartment of Urban Development, Directorate of Municipal Administration, Panaji, inviting objections and suggestions from all persons likely to be affected thereby within fifteen days from the date of publication of the said Notification in the Official Gazette.

And whereas the said Official Gazette was made available to the public on 15th September, 2022;

And whereas, no objections or suggestions have been received from the public on the said draft rules by the Government.

Now, therefore, in exercise of the powers conferred by section 306, read with section 98 and 100 of the Goa Municipalities Act, 1968 (Act No. 7 of 1969) and all other powers enabling it in this behalf, the Government of Goa hereby makes the following rules so as to further amend the Goa Municipalities Municipal Account Code, 2007, namely: —

1. Short title and commencement. — (1) These rules may be called the Goa Municipal Account (FirstAmendment) Code, 2022.

(2) They shall come into force on the date of their final publication in the Official Gazette.

2. *Amendment of rule 2.3.* — In rule 2.3 of the Goa Municipal Account Code, 2007, after clause (iv), the following clause shall be inserted, namely: —

"(v) The Director of Accounts or any other person deputed by him to perform the audit under section 100 of the Act."

By order and in the name of the Governor of Goa. Gurudas P. Pilarnekar, Director of Municipal Administration/Urban Development & ex officio Additional Secretary.

Panaji, 15th February, 2023.

(Published in the Official Gazette Series I No. 47 dated 23-02-2023)

GOVERNMENT OF GOA Department of Urban Development

Directorate of Municipal Administration

Notification 14/49/90-DMA/Part File/4806

Whereas draft rules, namely the Goa Municipalities Appellate Tribunal Rules, 2022 were pre- published as required by subsection (3) of section 306 of the Goa Municipalities Act, 1968 (Act No. 7 of 1969) under Notification No. 14/49/90-DMA/Part File/3106 dated 14-10-2022 of the Department of Urban Development/Directorate of Municipal Administration, in the Official Gazette, Series I No. 29 dated 20-10-2022 inviting objections and suggestions from all persons likely to be affected thereby before the expiry of fifteen days from the date of publication of the said notification in the Official Gazette.

And whereas the said Gazette was made available to the public on 20th October, 2022.

And whereas no objections and suggestions have been received from the public on the said draft rules, by the Government within the said period of fifteen days.

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 306 read with sections 184B and 184C of the Goa Municipalities Act, 1968 (Act No. 7 of 1969) and all other powers enabling it in that behalf, the Government of Goa hereby makes the following rules so as to further amend the Goa Municipalities Appellate Tribunal Rules, 1989, namely:—

1. Short title and commencement. — (1) These rules may be called the Goa Municipalities Appellate Tribunal (First Amendment) Rules, 2023.

(2) They shall come into force on the date of their final publication in the Official Gazette.

2. *Amendment of rule 4.*— In rule 4 of the Goa Municipalities Appellate Tribunal Rules, 1989,

(i) in clause (1), for the figures "500/-", the figures "1000/-" shall be substituted;

(ii) in sub-rule (2), for the figures "3000/-", the figures "6000/-" shall be substituted.

By order and in the name of the Governor of Goa.

Gurudas P. Pilarnekar,

Director of Urban Development

& ex officio Additional Secretary.

Panaji, 6th March, 2023.

(Published in the Official Gazette Series-I No. 49 dated 9-3-2023)

GOVERNMENT OF GOA

Department of Urban Development (Municipal Administration)

Notification

10/930/DMA/Amendment of G.M.A./2022/ /Part-I/501

In exercise of the powers conferred by sub-section (3) of section 110 of the Goa Municipalities Act, 1968 (Act 7 of 1969), the Government of Goa, for the purpose of calculation of property tax, hereby notifies the following:—

(i) in case of new residential building/ premises, tax payable shall be at the rate of 0.15 per centum of the annual capital value of such building/premises to be assessed for tax; and

(ii) In case of new commercial building/ premises, tax payable shall be at the rate of 0.25 per centum of the annual capital value of such building/premises to be assessed for tax.

This notification shall come into force on the 1st day of April, 2023.

By order and in the name of the Governor of Goa. Gurudas P. Pilarnekar, Director of Urban Development & ex officio Additional Secretary.

Panaji, 28th March, 2023.

(Published in the Official gazette Series I No.52 (Extraordinary-3) dated 03-04-2023)

GOVERNMENT OF GOA

Department of Law Legal Affairs Division

Notification

7/18/2023-LA

The Goa Municipalities (Amendment) Act, 2023 (Goa Act 21 of 2023), which has been passed by the Legislative Assembly of Goa on 31-03-2023 and assented to by the Governor of Goa on 17-05-2023, is hereby published for the general information of the public.

Dnyaneshwar Raut Dessai

,Joint Secretary (Law).

Porvorim, 23rd May, 2023.

The Goa Municipalities (Amendment) Act, 2023

(Goa Act No. 21 of 2023) [17-05-2023]

An Act

further to amend the Goa Municipalities Act, 1968 (Act 7 of 1969).

BE it enacted by the Legislative Assembly of Goa in the Seventy-fourh Year of the Republic ofIndia as follows:—

1. Short title and commencement.— (1) This Act may be called the Goa Municipalities (Amendment)Act, 2023.

(2) It shall be come into force at once.

2. Amendment of section 9.— In section 9 of the Goa Municipalities Act, 1968 (Act 7 of 1969) (hereinafter referred to as the "principal Act"), in sub-section (2), for the word "Director", the words "State Election Commission in consultation with the Government" shall be substituted.

3. Amendment of section 184.— In section 184 of the principal Act,—

(*i*) in sub-section (3), for the words "sixty days", the words "fifteen days" shall be substituted;

(*ii*) in sub-section (4), for the words "sixty days", wherever they occur, the words "fifteen days" shall be substituted;

(*iii*) in sub-section (6), for the words "the person giving notice", the words "the permission shall be deemed to have been granted and the person giving notice" shall be substituted.

Secretariat, Porvorim-Goa. Dated: 23-05-2023 SANDIP JACQUES Secretary to the Government of Goa, Law Department. (Legal Affairs).

(Published in the Official Gazette Series I No.71 (Extraordinary) dated 23-05-2023)

GOVERNMENT OF GOA Department of Urban Development

Municipal Administration

Notification 10/1/2021-2022-DMA/692

Whereas draft rules, namely Goa Municipalities (Chairperson's and other Councillor's Emoluments) (Amendment) Rules, 2023 were pre-published as required by sub-section (3) of section 306 of the Goa Municipalities Act, 1968 (Goa Act No. 7 of 1969) under Notification No. 10/2021-2022- DMA/411 dated 16-05-2023 of the Department of Urban Development (Municipal Administration), in the Official Gazette, Series 1 No. 7 dated 18-05-2023 inviting objections and suggestions from all persons likely to affected thereby before the expiry of fifteen days from the date of publication of the said Notification in the Official Gazette.

And whereas the said Gazette was made available to the public on 18-05-2023.

And whereas no objections and suggestions have been received from the public on the said draft rules, by the Government within the said period of fifteen days.

Now, therefore, in exercise of the powers conferred by section 306, read with section 62 of the Goa Municipalities Act, 1968 (Goa Act No. 7 of 1969) and all other powers enabling it in this behalf, the Government of Goa hereby makes the following rules so as to further amend the Goa Municipalities (Chairperson's and other Councillor's Emoluments) Rules, 1970, namely:—

1. Short title and commencement. — (1) these rules may be called the Goa Municipalities (Chairperson's and other Councillor's Emoluments) (Amendment) Rules, 2023.

(2) They shall come into force from the date of their publication in the Official Gazette.

2. Amendment of rule 3. — In sub-rule (1) of rule 3 of the Goa Municipalities (Chairperson's andother Councillor's Emoluments) Rules, 1970—

(i) in clause (a), for the figures "12,825/-", "11,475/-" and "10,800/-", the figures "25,000/-", "22,000/-" and "20,000/-", shall be respectively substituted;

(ii) in clause (b) for the figures "10,800/-", "10,125/-" and "9,450/-" the figure "18,000/-" shall besubstituted.

By order and in the name of the Governor of Goa. Gurudas P. Pilarnekar, Director of Municipal Administration/ Urban Development ex officio Addl. Secretary.

Panaji, 8th June, 2023.

(Published in the Official Gazette Series I No.11 dated 15-06-2023)